

FIR No. : RC-DAI-2020-A-023

U/S : 120-B of IPC r/w sec.7 of P.C. Act, 1988 (as amended in 2018)

CBI Vs Ajeet Kumar Bhardwaj & Ors.

27.08.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Naveen Giri, Ld PP for CBI.

Accused Sudhanshu Ranjan, Darwan Singh and Ajeet Kumar Bhardwaj are produced through Audio Video means by Sh. Sanjay Kumar, Head Warden, Tihar Jail.

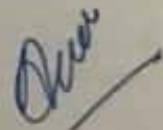
Sh. Shailender Babbar , Ld. Counsel for accused Sudhanshu Ranjan.

Ms. Diljeet Kaur, Legal Aid Counsel for accused Darwan Singh and Ajeet Kumar Bhardwaj.

Sh. Saminder Singh IO in person.

IO has filed an application for extension of 14 days judicial custody remand of accused Sudhanshu Ranjan, Darwan Singh and Ajeet Kumar Bhardwaj.

It is submitted that accused persons had taken bribe of Rs. One Lac from complainant for allotment of the plot to the allottee. It is submitted that accused were allocating the plots to the persons and were taking bribe/undue advantage by way of forging Govt. records.



It is also submitted that number of witnesses are yet to be examined and there is apprehension ^{that} the accused may influence the witnesses.

Ld. Counsel for accused Sudhanshu Ranjan submits that as per Punjab Police Rules the case diary needs to be paginated and should be signed by Presiding Officer.

Heard.

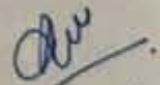
Documents perused.

The accused are remanded to J/C till 02.09.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.

A copy of this order be also sent to Tihar Jail.



(Arvind Kumar)

Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/27.08.2020

**FIR No. : ECIR/318/DLZO-II/2009
ED Vs Manish Kant Agarwal & Ors**

27.08.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N.K.Matta, Ld. Spl. PP for ED.

Sh. Vivek Singh, Ld. Counsel for Manish Kant Agarwal.

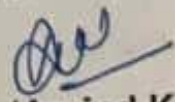
Ld. Counsel for ED submits that ED has already filed reply to the application filed by accused for permission to travel abroad, at the email ID of the Court.

Arguments heard.

Put up on 28.08.2020 for order.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/27.08.2020

CC No : 15/2018

ECIR No : 06/DLZO/2013/AD (AKS)

U/S : 3 and 4 of PMLA Act

Directorate of Enforcement Vs. Tristar Enterprises & Ors.

27.08.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Nitesh Rana, Ld. Spl. PP for ED.

Sh. Vikas Sharma, AR for accused no.1, M/s. Tristar Enterprises.

Sh. Deepjyot Singh, Ld. Counsel for accused no.2, A.K Madan.

Sh. Jitender Sareen, Ld. Counsel for accused No.3, P. D. Arya.

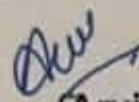
Sh. Jitender Sareen, Ld. Counsel for accused No.3 submits that deficient documents has not been supplied to him.

Sh. Nitesh Rana submits that ED ~~he~~ will be supplying the deficient documents at the earliest.

Put up on 29.09.2020 for scrutiny of documents and consideration on charge.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)

Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/27.08.2020

CC No: 39/2018
ED Vs. A.K. Reddy & Ors.

27.08.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

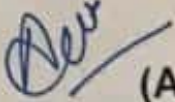
Present: Sh. Nitesh Rana, Ld. Spl. PP for ED.

None for accused.

Put up on 29.09.2020 for consideration on charge.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/27.08.2020

CC No : 48/2019
ECIR No. : 01/DZCR/2019
U/S : 3 & 4 of PMLA Act
Branch : Central Region Delhi Zone
ED Vs. Gautam Khaitan & Ors.

27.08.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N. K Matta, Ld. SPP for ED.

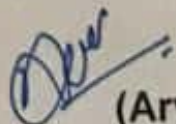
Ld. Counsel for ED submits that he has filed report regarding cloning of data from one mobile phone to another.

Matter is already listed for 28.08.2020.

Put up on 28.08.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/27.08.2020

CC No. : 01/2015

ECR No. : DLZO/15/2014/AD(VM)

U/S : 3 & 4 of PMLA Act

Directorate of Enforcement Vs. Gautam Khaitan & Ors.

27.08.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N. K.Matta, Ld. SPP for ED.

Sh. N. K. Matta submits that he has filed a letter written to Bureau of Immigration regarding revocation of LOC issued against Rajneesh Gupta, Pankaj Kapoor and Ajeit Saksena.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the FIR shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)

Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/27.08.2020

CC No. : 01/2015
ECIR No. : DLZO/15/2014/AD(VM)
U/S : 3 & 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

27.08.2020

(2:00 p.m.)

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

At this stage, Ahlmad has pointed out that in last para of the today's order the word " FIR" is written in place of " Order".

Same is corrected and initialed by me.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)

Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/27.08.2020